COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 39 OF 2017 & IA NOs. 93, 94, 95 AND 187 OF 2017

Dated: 19th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

Reliance Gas Transportation Infrastructure Ltd. ... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Mr. M. Venkataraman, Sr.Adv.

Mr. Gaurav Mitra Mr. R. Sasiprabhu Mr. Himanshu Suman

Ms. Rashmita Roy Chowdhury

Counsel for the Respondent(s) : Ms. Sonali Malhotra

Mr. Sumit Kishore

<u>ORDER</u>

Learned counsel for the PNGRB seeks two weeks' time to file reply in the main appeal. She may file the same on or before 04.07.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 18.07.2017 after serving copy on the other side.

List the matter on <u>04.8.2017.</u>

(B.N. Talukdar)
Technical Member (P&NG)
Pr/Vq

(Justice Ranjana P. Desai) Chairperson